

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Madam, I introduce the Bill.

THE VICE-CHAIRMAN (MISS SA. ROJ KHAPARDE): The Constitution (Amendment) Bill, 1994 (Amendment of article 102), Mr. Satya Prakash Malaviya. Absent.

The Constitution (Amendment) Bill, 1994 (amendment of article 174), Mr. Satya Prakash Malaviya. Not present.

The Representation of the People (Amendment) Bill, 1994, Mr. Satya Prakash Malaviya. Not present.

THE ARID AND SANDY AREAS (DEVELOPMENT) BILL, 1994

SHRI AHMED MOHMEDBHAI PATEL (Gujarat): Madam Vice-Chairman, I beg to move for leave to introduce a Bill to provide for the special development plans for the Arid and Sandy areas of the country for their overall development through an Autonomous Authority to be established at the national level and for matters connected therewith or incidental thereto.

The question was put and the motion; was adopted

SHRI AHMED MOHMEDBHAI PATEL: I introduce the Bill.

THE PROHIBITION OF INDECENT ADVERTISEMENTS BILL, 1994

SHRI AHMED MOHMEDBHAI PATEL (Gujarat): Madam Vice-Chairman, I beg to move for leave to introduce a Bill to prohibit indecent, vulgar and obscene or pornographic advertisements nude or semi-nude made or females violent action, vulgar and frightening scene, which adversely affect the minds of the citizens particularly of the youth and injure public morality and for matters connected therewith or incidental thereto.

The question was put and the motion, was adopted

SHRI AHMED MOHMEDBHAI PATEL: I introduce the Bill.

The Ragpickers and other Vagabond street children (Rehabilitation and Welfare) BILL, 1994

SHRI AHMED MOHMEDBHAI PATEL (Gujarat): Madam Vice-Chairman, I beg to move for leave to introduce a Bill to provide for welfare measures to be undertaken by the Union and State Governments for the ragpicking and vagabond street children who subsist on collecting and selling waste material from garbage dumps and other places endangering their health and lives and for their rehabilitation through education, training, vocational education and aidance and for matters connected therewith and incidental thereto.

The question Was put and the motion was adopted

SHRI AHMED MOHMEDBHAI PATEL: I introduce the Bill.

The National Commission for the Handicapped Bill, 1994

SHRI SUSHIL KUMAR SAMBHAJI-RAO SHINDE (Maharashtra): Madam Vice-Chairman, I beg to move for leave to introduce a Bill to provide for the constitution of a Commission for the rehabilitation and welfare of the handicapped including the mentally and visually handicapped persons and for matters connected therewith.

The question was put and the motion was adopted

SHRI SUSHIL KUMAR SAMBHAJI-RAO SHINDE: I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1994 (TO AMEND ARTICLE 32)

SHRI SUSHIL KUMAR SAMBHAJI-RAO SHINDE (Maharashtra): Madam Vice-Chairman, I beg to move for leave to introduce a Bill further to amend the Constitution of India.